

in Library, See No. LT-1588/59.]

- (ii) S.O. No. 1709 dated the 1st August 1959. [Placed in Library, See No. LT-1515/59.]

I beg also to lay on the Table, under section 58 of the Delhi Development Act, 1957, a copy of each of the following Notifications:—

- (i) GSR No. 1069 dated the 19th September, 1959, containing the Delhi Development (Grant of Allowance to Non-official Members of the Advisory Council) Rules, 1959.
- (ii) GSR No. 1174 dated the 24th October 1959, making certain amendment to the Delhi Development (Grant of Allowance to Non-official Members of the Advisory Council) Rules, 1959. [Placed in Library, See No. LT-1711/59.]

NOTIFICATION RE: PETROLEUM AND
NATURAL GAS RULES

The Minister of Mines and Oil (Shri K. D. Malaviya): I beg to lay on the Table, under Section 10 of the Oilfields (Regulation and Development) Act, 1948, a copy of the Petroleum and Natural Gas Rules, 1959, published in Notification No. GSR 1288 dated the 24th November 1959. [Placed in Library, See No. LT-1712/59.]

Shri Narayanankutty Menon (Mukandapuram): On a point of order. I do not think the Minister can place these rules on the Table of the House. These rules envisage foreign collaboration and from the Order Paper I find that the rules framed are under an American Act. There is no Indian Act called the Oilfields (Regulation and Development) Act, 1948. I searched in the Library and found that there was no such statute in the statute-book. So under that Act, we cannot have these rules placed on the Table of the House.

Mr. Speaker: Whatever is placed, I reserve. If hon. Members have got any objection, they need not look into it.

Shri Narayanankutty Menon: The Act under which the rules are framed, namely, the Oilfields (Regulation and Development) Act, 1948, is not an Indian Act.

Mr. Speaker: The hon. Member evidently says that there is no such Act under which these rules can be framed by this Government. There is one such Act in America and this Government are not competent to frame rules under that Act and place them on the Table of the House, as if it is an Indian Act. What does the hon. Minister say? The hon. Member's point, as I said, is that the rules are *ultra vires* inasmuch as there is no Indian Act under which these rules have been framed. The only Act under that name is one passed by the US Congress.

Shri K. D. Malaviya: I will look into that matter.

Mr. Speaker: Let this matter be looked into seriously and if there is anything wrong, he will make a statement.

Shri K. D. Malaviya: Surely.

Mr. Speaker: Hon. Ministers cannot be expected to have looked into every one aspect when they lay certain rules and regulations on the Table. Also, this is not the occasion to go into this matter.

The Preamble of the said Rules do not seem to contain anything to warrant the objection raised by the hon. Member.

It says:

"In exercise of the powers conferred by sections 5 and 6 of the Oilfields (Regulation and Development) Act, 1948 (53 of 1948), and in supersession of the Petroleum Concession Rules, 1949, the Central Government hereby makes the following rules regulating the grant of exploration licences and mining

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leases in respect of petroleum and natural gas which belong to Government, and for conservation and development thereof...."

That is, in supersession of certain other rules under an Act passed by the previous Parliament, these rules have now been framed.

Shri Narayanankutty Memon: It is under section 10 of the Mines and Minerals (Development) Act of 1948, that this power is exercised and rules framed.

Shri K. D. Malaviya: I will have that examined.

Mr. Speaker: If there is any doubt or anything wrong, the hon. Minister will make a statement. Regarding the Paper which is laid on the Table, I receive it. It is quite in order.

Shri Nagi Reddy (Anantapur): Has he laid the Paper on the Table?

Mr. Speaker: Yes. Whenever Papers are laid on the Table of the House for the information of the House, I shall receive them. If any hon. Member wants to modify certain rules or alter them or wants that they ought not to form part of the record, let him make a motion. The hon. Minister will take notice of it and I will fix up a particular time if I consider it necessary to be brought before the House.

NOTIFICATIONS RE: AMENDMENTS TO DELHI MOTOR VEHICLES RULES

The Minister of State in the Ministry of Transport and Communications (Shri Raj Bahadur): I beg to lay on the Table, under sub-section (3) of Section 133 of the Motor Vehicles Act, 1939, a copy of each of the following Notifications published in Delhi Gazette making certain amendments to the Delhi Motor Vehicles Rules, 1940:—

- (i) No. F. 12(290)/58—Transport dated the 27th August, 1959.
- (ii) No. F. 12(166)/57—Transport dated the 1st October, 1959. [Placed in Library. See No. LT-1713/59.]

NOTIFICATION UNDER NATIONAL HIGHWAYS ACT

Shri Raj Bahadur: I beg to lay on the Table, a copy of Notification No. S. O. 2458 dated the 7th November 1959, under section 10 of the National Highways Act, 1956. [Placed in Library, See No. LT-1714/59.]

NOTIFICATIONS ISSUED UNDER ESSENTIAL COMMODITIES ACT

The Deputy Minister of Food and Agriculture (Shri A. M. Thomas): I beg to lay on the Table, under sub-section (6) of Section 3 of the Essential Commodities Act, 1955, a copy of each of the following Notifications:—

- (i) S.R.O. No. 3543 dated the 9th November, 1957 making certain amendment to the Sugarcane (Control) Order, 1955.
- (ii) S.R.O. No. 213 dated the 18th January, 1958 making certain amendment to the Sugarcane (Control) Order, 1955.
- (iii) G.S.R. No. 50 dated the 22nd February, 1958 making certain amendment to the Sugarcane (Control) Order, 1955.
- (iv) G.S.R. No. 459 dated the 7th June, 1958 making certain amendment to the Sugarcane (Control) Order, 1955.
- (v) G.S.R. No. 1117 dated the 24th October, 1959 making certain amendment to the Sugarcane Press-mud (Control) Order, 1959.
- (vi) G.S.R. No. 1252 dated the 12th November, 1959, making certain further amendments to the Rice and Paddy (Andhra Pradesh) Second Price Control Order, 1959.
- (vii) G.S.R. No. 1255 dated the 16th November, 1959, rescinding the Madras Paddy (Export Control) Order, 1959.
- (viii) G.S.R. No. 1256 dated the 16th November, 1959 rescinding the Rice and Paddy